

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 452 of 2020

IN THE MATTER OF:

Sushil Ansal

...Appellant

Versus

Ashok Tripathi & Ors.

...Respondents

Present:

For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Ms. Neeha Nagpal, Advocate.

For Respondents: Mr. Shohit Chaudhary, Mr. Amar Pal and Ms. Devanshi, Advocates.

ORDER
(Through Virtual Mode)

05.06.2020 Shri Arun Kathpalia, learned senior counsel submits that a joint application in the Form of I.A. No. 1355 of 2020 has been moved to bring the settlement terms on record with prayer for disposal of the present appeal and closing of proceeding before the Adjudicating Authority. He insists upon the disposal of the appeal in light of the same.

However, Shri Shohit Chaudhary, Advocate representing the Interim Resolution Professional submits that though constitution of Committee of Creditors has been put on hold, he has received 260 claims from variety of creditors including allottees. He also claims to have filed an I.A. for urgent hearing, which has not been listed today. Registry is directed to list the same alongwith this appeal for consideration. Interim Resolution Professional shall provide a copy of the I.A. to learned counsel for the Appellant.

At this stage, Shri Arun Kathpalia, learned senior counsel representing the Appellant contends that the impugned order is without jurisdiction as the application under Section 7 itself was not maintainable.

List this appeal alongwith I.A. filed by IRP 'for admission (after notice)' on **12th June, 2020.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

am/gc